

MENT (SHRI SIDDESHWAR PRASAD):

(a). Yes, Sir.

(b) The scheme is based on the raw material available in the Terai area of Nanital District in U.P. and envisages the manufacture of (i) 30,000 tonnes of Chemical Pulp, (ii) 20,000 tonnes of Dissolving Grade Pulp, (iii) 10,000 tonnes of speciality Pulp and (iv) 30,000 tonnes of Writing and Printing Paper, per annum on the basis maximum utilisation of plant and machinery. Establishment of this unit will not affect the availability of raw materials for the other licenced unit in the area.

SETTING UP OF SMALL SCALE INDUSTRIES  
IN ANDHRA PRADESH DURING FOURTH  
PLAN

5762. SHRI Y. ESWARA REDDY:  
Will the Minister of INDUSTRIAL  
DEVELOPMENT be pleased to state:

(a) the names of small scale industries set up in the backward Districts of Andhra Pradesh in the last three years;

(b) the financial training, power, marketing and other facilities given to them;

(c) the names of small-scale industries proposed to be set up in 1972 and 1973 in the backward districts of the State, district-wise; and

(d) the funds allotted for this purpose?

THE DEPUTY MINISTER IN THE  
MINISTRY OF INDUSTRIAL DEVELOPMENT  
(SHRI SIDDHESHWAR PRASAD): (a) to (c). The State Government have been requested to furnish the necessary information which will be laid on the Table of the House.

(d) The total approved outlay for 1972-73 for village and small industries is Rs. 152 lakhs.

FINANCIAL ASSISTANCE SOUGHT BY ANDHRA  
PRADESH FOR EDUCATED UNEMPLOYED

5763. SHRI Y. ESWARA REDDY:  
Will the Minister of PLANNING be pleased to state:

(a) whether the Government of Andhra Pradesh have submitted a scheme for solving problem of unemployment among educated persons and sought financial assistance for this purpose;

(b) if so, the main features of the scheme; and

(c) the amount of money given?

THE MINISTER OF STATE IN THE  
MINISTRY OF PLANNING (SHRI  
MOHAN DHARIA): (a) to (c). The Government of Andhra Pradesh had submitted proposals in 1971 involving an outlay of Rs. 1.65 lakhs during the Fourth Plan period for seven broad categories of schemes viz., Medical & Public Health Engineering (Rs. 35 lakhs), Agro Industries Corporation (Rs. 26 lakhs), Industries Schemes (Rs. 696 lakhs), self-employment for ITI technicians (Rs. 205 lakhs) Civil engineers and others (Rs. 389 lakhs) and printing industrial estate (Rs. 14 lakhs). The State Government had sought central assistance to a corresponding extent. This could not be considered in 1971-72 due to constraint of financial resources. Taking into account the financial resources in 1972-73, the Planning Commission has advised the State Government for formulating suitable special employment programmes for the benefit of job seekers and that additional central assistance up to a ceiling of Rs. 2.13 crores in 1972-73 could be made available to the State Government on the understanding that the State Government would also mobilise additional resources at least to an equal extent to finance such special programmes. The State Government has been accordingly requested to formulate detailed schemes within a ceiling of Rs. 4.26 crores in 1972-73 and furnish the same for consideration in the Planning Commission at an early date.

DISTRIBUTION OF ROYALTY EARNED BY  
CENTRAL ELECTRONICS ENGINEERING  
RESEARCH INSTITUTE, PILANI

5764. SHRI SHIVNATH SINGH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) how much Royalty has been earned till 31st March, 1972 on the items released by Central Electronics and Engineering Research Institute CEERI, Pilani (Rajas-

than) and who are the recipients of this amount; and

(b) the basis on which the amount of Royalty has been distributed amongst the recipients?

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : (a). Details of amount of royalty/premia received on the Central Electronics Engineering Research Institute, Pilani processes released through the National Research Development Corporation (N.R.D.C.) as available upto 31st December, 1971 are given below:—

- (i) Total amount received by N.R.D.C. by way of premia and royalty. Rs. 6,17,631.00
- (ii) Amount received by C.S.I.R. from N.R.D.C. in respect of processes in production. Rs. 3,38,192.00
- (iii) Amount transferred by CSIR to CEERI, Pilani Rs. 65,800.00
- (iv) Amount under transfer by CSIR to CEERI, Pilani. Rs. 1,27,442.00
- (v) Amount already distributed by CEERI, Pilani as Investigators' share. Rs. 65,800.00

Names of the recipients of the above amount are given in the statement laid on the Table of the House. [*Placed in Library. See No. LT—2003/72.*]

In addition, a sum of Rs. 6,000/- was received directly by CEERI, Pilani on account of direct release of processes which has not yet been distributed.

(b) Amount of premia/royalties accrued out of the processes/products released by the National Laboratories/Institutes is distributed on the following basis as approved by the Governing Body of the CSIR:—

- 1, Premia and royalties accruing out of the exploitation of patented or other processes released through the NRDC,

(i) Investigator(s) concerned and others on the recommendation of the Director and in consultation with the Executive Council of the Laboratory/Institute 40%

(ii) N.R.D.C. 30%

(iii) C.S.I.R. (Industrial Research Fund) 30%

2. Where the process/patents etc. are released direct by the the CSIR.

(i) Investigator(s) concerned and others on the recommendation of the Director and in consultation with the Executive Council of the Laboratory/Institute 40%

(ii) C.S.I.R. (Industrial Research Fund) 60%

#### SUSPENSION OF POSTAL EMPLOYEES OF UTTAR PRADESH IN 1970 AND 1971

5765. SHRI MOHAN SWARUP: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Postal Employees suspended during the calendar years 1970 and 1971 for suspected frauds or minor breach of discipline in U.P. Circle;

(b) the number of cases reviewed periodically and number sent to Court of Law for trial;

(c) number of cases in which suspension has gone up for more than a year and action taken in time, regularly to expedite their disposal;

(d) how many cases of (i) 1970 and (ii) 1971 have been finally disposed of both in respect of (i) suspected frauds (ii) minor irregularities; and

(e) if not, the reasons therefor and action Government propose to take to get such cases expedited?